

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).5 9 1 0 / 2 0 0 5

(From the judgement and order dated 1 0 / 0 2 / 2 0 0 5 in W P No. 1 0 6 / 2 0 0 5
of The
HIGH COURT OF B O M B A Y AT A U R A N G A B A D)

R A M C H A N D R A

Petitioner(s)

V E R S U S

S T A T E O F M A H A R A S H T R A & O R S.

Respondent(s)

(With prayer for interim relief)

Date: 1 1 / 0 2 / 2 0 0 8 This Petition was called on for hearing today.

For Petitioner(s) Mr. Shivaji M. Jadh av,Adv.

For Respondent(s) Mr. V.N. Raghupathy ,Adv

UPON hearing counsel the Court made the following
O R D E R

Petitioner may disclose the outcome of dasti service, before 1 4 th

March, 2 0 0 8 .

List the matter on 1 4 th
March, 2 0 0 8 .

(S.G. Shah)
Registra r